पंजाब नैशनल बैंक punjab national bank
...भरोसे का प्रतीक ! ...the name you can BANK upon !

SASTRA Department, Circle: Kolkata North, Salt Lake, Sec- 1, Block- DD 11, Kolkata- 700064 / Email: cs8266@pnb.co.in

This notice is being issued in relation to the enforcement of security in respect of credit facilities granted pursuant to documents executed by the borrowers/guarantors mentioned below with Punjab National Bank ("Secured Creditor").
Notice is hereby given by the Authorized Officer of the secured creditor that the following borrowers have defaulted the repayment of principal and payment of interest of loans/credit facilities availed by them from the secured creditor and their accounts have been classified as NPAs. Notices have been issued to them u/s 13(2) of the Sarfaesi Act, 2002 on their last known addresses. However, the same has returned unserved and as such they are hereby informed by way of Public Notice about the same.

Sl. No.	(A) Name of the borrower/ guarantor with address (B) Branch from which facilities were availed	Particulars of secured assets being enforced through the notice	A) Date of NPA B) Date of 13(2) notice C) Amount due as per notice
1.	**(A) Arunava Baul (Deceased)** of Shalbagan, 3 No. Sarani, P.O. Noapara, P.S. Barasat, Dist. North 24 Parganas, Pin-700125 **Sri Amal Krishna Baul (Legal Heir),** Shalbagan, 3 No. Sarani, P.O. Noapara, P.S. Barasat, Dist. 24 Pargana (North), West Bengal, Pin-700125, also at Flat No. G3, Ground Floor, "Nilimalaya" Apartment, 2724 Krishnanagar Road, P.O. Noapara, P.S. Barasat, Dist. North 24 Parganas, Kolkata-700125 **Gouri Baul, (Legal Heir),** W/o Amal Krishna Baul, Shalbagan, 3 No. Sarani, P.O. Noapara, P.S. Barasat, Dist. 24 Pargana (North), West Bengal, Pin-700125, also at Flat No. G3, Ground Floor, "Nilimalaya" Apartment, 2724 Krishnanagar Road, P.O. Noapara, P.S. Barasat, Dist. North 24 Parganas, Kolkata-700125 **Payel Baul (Legal Heir)**, D/o Amal Krishna Baul, Shalbagan, 3 No. Sarani, P.O. Noapara, P.S. Barasat, Dist. 24 Pargana (North), West Bengal, Pin-700125, also at Flat No. G3, Ground Floor, "Nilimalaya" Apartment, 2724 Krishnanagar Road, P.O. Noapara, P.S. Barasat, Dist. North 24 Parganas, Kolkata-700125 **(B) Baisakhi (Sol ID-140120) Housing Loan (TLPHL), Account No. 140120NC00000058**	ALL THAT Self contained Marble flooring complete residential Flat being No. G3 situated in the North-Middle Side, measuring an area of 1250 Sq. ft. be the same a little more or less, Super Built-up area at the GROUND FLOOR of Block II of "NILIMALAY" Housing Complex consisting of 02 Bedrooms, 01 Dining cum Drawing, 01 Kitchen, 02 Toilets (including W.C.) and 01 Balcony Lying and situated at Mouza- Napara, J.L. No. 83, Touzi No. 146, R.S. No. 137, R.S. Dag No. 204, 1006, R.S. Khatian No. 1378, 1231 & 796, Holding No. 2724, Krishnanagar Road, under Ward No. 03 (formerly 22), P.S. Barasat, A.D.S.R.O. Kadambagachi, District- North 24 Parganas, Pin-700125, Vide Deed No. I-1519-01928/2022 in the name of SRI ARUNAVA BAUL, butted and bounded as follows: ON THE NORTH BY : Open to Sky; ON THE SOUTH BY: Lobby; ON THE EAST BY: Flat No. G4; ON THE WEST BY: Flat No. G2.	**A) 31.07.2023 B) 13.05.2024 C) Rs. 37,24,762.00** (Rupees Thirty Seven Lakh Twenty Four Thousand Seven Hundred Sixty Two Only) with further interest from 30.04.2024 and other charges at the contracted rate until payment in full.

The above borrowers and/or guarantors (as the case may be) are advised to make the payments of the entire dues with up to date interest within 60 days from date of publication of this notice as per the provision of the Sarfaesi Act, 2002. They are also notified that in terms of Sec 13(13) of the said Act, they shall not after publication of this Notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank. They are also put on alert that any contravention of this statutory injunction/restraint, as provided under the said Act is an offense. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/remitted with/to the Bank. They will be liable to render proper account of such realization/income.
N.B. Earlier 13/2 notice dated 30.08.2023 stands cancelled, hence withdrawn due to some technical reason.

Date: 17.05.2024, Place: Kolkata — **Authorized Officer, Punjab National Bank**

Central Bank of India
Chandra Mukhi, Nariman Point, Mumbai-400 021
Tel. 022-66387680, FAX : 022-22044336,
Web Site : www.centralbankofindia.co.in

EMPANELMENT OF RETIRED OFFICERS OF CENTRAL BANK OF INDIA FOR ENGAGEMENT AS AN ADVISOR IN REGIONAL OFFICES, ZONAL OFFICES AND VARIOUS DEPARTMENT IN CENTRAL OFFICE IN SCALE I, II, III & IV AT CENTRAL BANK OF INDIA ON CONTRACTUAL BASIS

Central Bank of India, intends to invite applications for the empanelment of Retired Officers of Central Bank of India for engagement as an advisor in Regional Offices, Zonal Offices and various department in Central Office in Scale I, II, III & IV at Central Bank of India on Contractual Basis for FY 2024-25.
For further details candidates are requested to visit Bank's website **https://www.centralbankofindia.co.in**.

Place : MUMBAI
DATE: 17-05-2024 — **GENERAL MANAGER (HCM)**

NAME CHANGE

I, **Shankar Lal Chandak**, S/o Late Mangal Chand Chandak, aged about 52 years, by faith Hindu, Nationality Indian, residing at 4th Floor, 138, Netaji Subhas Road, Shyamasree Cinema Hall, Howrah, West Bengal - 711101 had solemnly affirmed and declared before the Ld. Metropolitan Magistrate at Kolkata on 13.05.2024 that **"Shankar Chandak"** and **"Shankar Lal Chandak"** are the same and identical person i.e., me to avoid any future discrepancy / disputes and obligations.

PUBLIC NOTICE

This is to inform public in general that Kotak Mahindra Bank Ltd. has organized an Auction in below mention respect of Vehicles.

EICHR VECV E PRO 8031
CG04 MU8104 • YOM : 2019
Min. Reserve Price : 16,54,143.30

EICHR VECV E PRO 8031
CG04 MU8103 • YOM : 2019
Min. Reserve Price : 16,54,143.30

Under hypothecation with M/s. Kotak Mahindra Bank is under Sale in its "AS IS WHERE IS CONDITION". Interested parties can give their quotations (Online / Offline) within 15 days from this paper publication i.e. on or before 01.06.2024.

Branch Add.: Kotak Mahindra Bank Ltd., Block B-1, Third Floor, Pujari Complex, Nr. Pachpedi Naka Chowk, Raipur, Chhattisgarh - 492 001
OR Contact : Kotak Mahindra Bank Ltd., Vijay Shukla, M. 9713322999, Email : vijay.shukla@kotak.com

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Aditya Birla Housing Finance Ltd.
ADITYA BIRLA CAPITAL
HOME LOANS

Regd Office: Indian Rayon Compound, Veraval, Gujarat - 362 266 | (T) +91 22 43567100 | (Toll free) 1800 270 7000 | CIN: U65922GJ2009PLC083779 | homefinance.adityabirlacapital.com

NOTICE

Notice is hereby given that w.e.f. 26th August, 2024,
Aditya Birla Housing Finance Limited, Jamshedpur Branch,
shall be relocating its following premises -

From:	To:
Closing Premises Address:	**New Premises Address:**
2nd Floor,	3rd & 4th Floor,
Dhiren Tower, Q Road,	Padmalya, 18,
S. B. Shop Area,	Ram Mandir Area,
Bistupur,	Bistupur,
Jamshedpur - 831001	Jamshedpur,
	Jharkhand – 831 001

For Aditya Birla Housing Finance Ltd.
Sd/-
Place : Jamshedpur
DOP : 17th May, 2024 — Authorized Signatory

नैनीताल बैंक दि नैनीताल बैंक लि. NAINITAL BANK THE NAINITAL BANK LTD.
CIN No.-U65923UR1922PLC000234

(Regd. Office: G.B. Pant Road, Nainital) Ph. 05946-251550
(Head Office : Seven Oaks, Mallital, Nainital, Pin 263001, Uttarakhand)

EXTENSION IN DUE DATE OF RFP SUBMISSION

REQUEST FOR PROPOSAL (RFP-No. NTB/ISC/DLP/2024/04/021)

The Nainital Bank Ltd invites proposal for **"Supply, Installation, Implementation, Integration, Training and Maintenance of Data Leakage Prevention (DLP), Data Identification & Classification (DIC) and Web Security Solutions".** Details are available under Tender section on Bank's website: *www.nainitalbank.co.in*. **Last date of submission of RFP has been extended until 24.05.2024.**

Date : 17.05.2024 Place : Nainital **CHIEF OPERATING OFFICER**

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
For the attention of the Stakeholders of Concept Biosciences India Private Limited

Sl. No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	**CONCEPT BIOSCIENCES INDIA PRIVATE LIMITED**
2	Date of Incorporation of Corporate Debtor	03/07/2008
3	Authority under which Corporate Debtor is Incorporated/Registered	Ministry of Corporate Affairs (ROC Kolkata - West Bengal)
4	Corporate Identity Number of Corporate Debtor	U85190WB2008PTC127172
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	**Registered Address :** 24/25, Dobson Road, Howrah-711101, West Bengal, India
6	Date of closure of Insolvency Resolution Process	14.05.2024
7	Liquidation Commencement date of Corporate Debtor	14.05.2024
8	Name and Registration number of the insolvency professional acting as Liquidator	Sanjay Kumar Poddar IBBI/IPA-001/IP-P01802/2019-2020/12759
9	Address and e-mail of the Liquidator, as registered with the Board	**Registered Address :** Todi Chamber, 2, Lal Bazar Street, 2nd Floor, Room 201-203 ,Kolkata-700001, West Bengal, E-mail : poddar.sanjay@gmail.com
10	Address and e-mail to be used for Correspondence with the Liquidator	**Address :** Todi Chamber, 2, Lal Bazar Street, 2nd Floor, Room 201-203 ,Kolkata-700001, West Bengal, E-mail : poddar.sanjay@gmail.com
11	Last date for submission of claims	13.06.2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **CONCEPT BIOSCIENCES INDIA PRIVATE LIMITED** on 14.05.2024.
The Stakeholders of **CONCEPT BIOSCIENCES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13.06.2024, to the Liquidator at the address mentioned against item no.10.
The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Place : Kolkata — Sanjay Kumar Poddar
Date : 16.05.2024 — IBBI/IPA-001/IP-P01802/2019-2020/12759

IIFL SECURITIES LIMITED
CIN: L99999MH1996PLC132983
Regd. Office – IIFL House, Sun Infotech Park, Road No. 16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane – 400604
• **Tel:** (91-22) 41035000 • **Fax:** (91-22) 25806654 • **E-mail:** secretarial@iifl.com
• **Website:** www.iiflsecurities.com

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2024

(₹ in Lakhs)

Particulars	Quarter ended			Year ended	
	31-Mar-2024 See Note 3	31-Dec-2023 (Unaudited)	31-Mar-2023 See Note 3	31-Mar-2024 (Audited)	31-Mar-2023 (Audited)
Total Income from operations	70,435.85	58,227.36	40,519.53	2,23,128.66	1,37,038.54
Net Profit / (Loss) for the period before Tax	23,744.18	20,317.77	11,910.64	68,260.10	34,087.34
Net Profit / (Loss) for the period after tax	18,056.61	15,051.36	8,639.50	51,334.63	24,981.01
Total Comprehensive Income for the period	18,038.20	15,035.00	8,639.57	51,209.72	24,804.49
Equity Share Capital	6,157.33	6,144.88	6,110.58	6,157.33	6,110.58
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet	-	-	-	1,72,484.29	1,28,917.34
Earnings Per Share (of ₹ 2/- each)					
- Basic (in ₹) *	5.87	4.91	2.84	16.73	8.22
- Diluted (in ₹) *	5.76	4.88	2.81	16.40	8.16

*Quarter ended numbers are not annualised

Notes:

1. The above consolidated financial results for the quarter and year ended March 31, 2024 have been reviewed by the Audit Committee and approved by the Board at its meeting held on May 16, 2024. The Statutory Auditors have issued audit report with unmodified opinion on the consolidated financial results for the year ended March 31, 2024.

2. These consolidated audited financial results have been prepared in accordance with the recognition and measurement principals laid down under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India.

3. The figures for the quarter ended March 31, 2024 are the balancing figures between audited figures in respect of the year ended March 31, 2024 and the unaudited figures of the nine month ended December 31, 2023. The figures for the quarter ended March 31, 2023 are the balancing figures between audited figures in respect of the year ended March 31, 2023 and the unaudited figures of the nine month ended December 31, 2022.

4. The Key data relating to standalone results of IIFL Securities Limited is as under :

(₹ in Lakhs)

Particulars	Quarter ended			Year Ended	
	31-Mar-2024 See Note 3	31-Dec-2023 (Unaudited)	31-Mar-2023 See Note 3	31-Mar-2024 (Audited)	31-Mar-2023 (Audited)
Total income	61,020.86	50,400.48	38,519.06	1,96,609.08	1,26,903.06
Profit before tax	22,804.37	19,417.16	14,892.47	69,235.27	36,654.67
Profit after tax	17,638.41	14,776.60	12,142.45	53,452.72	28,343.10

5. The above is an extract of the detailed format of Quarterly and Year ended Financial Results filed with the Stock Exchanges under Regulation 33 and 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Year ended Financial Results are available on the Stock Exchange websites viz. www.bseindia.com and www.nseindia.com and on the Company's website viz. www.iiflsecurities.com.

By order of the Board
For IIFL Securities Limited

Nemkumar H.
Managing Director
(DIN: 00350448)

Date: May 16, 2024
Place: Mumbai

HIL LIMITED
CK BIRLA GROUP — HIL TOGETHER, WE BUILD.
CIN: L74999TG1955PLC000656
Regd. Office: Office Nos. 1 & 2, 7th Floor, SLN Terminus, Survey No. 133, Beside Botanical Garden, Gachibowli, Hyderabad - 500032, Telangana, India;
Ph. No.: +91 40 68249000; Email: cs@hil.in | www.hil.in

NOTICE TO THE EQUITY SHAREHOLDERS FOR TRANSFER OF UNCLAIMED DIVIDEND AMOUNT(S) AND / OR UNDERLYING SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Notice is hereby given to the shareholders of HIL Limited (**"the Company"**) pursuant to the provisions of section 124 of the Companies Act, 2013 (**'the Act'**) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, including and statutory modification(s) or amendment(s) for the time being in force (**'the IEPF Rules'**) in connection with the transfer of those equity shares to the IEPF in respect of which dividend(s) remained unpaid/unclaimed for the a period of seven consecutive years.
In this regard, this is to bring to your kind attention that the shares of the shareholders whose dividends are unclaimed for seven consecutive years from the date of transfer of final dividend declared for FY 2016-17 to unclaimed account, are becoming due to be transferred to IEPF on August 19, 2024.
Accordingly, the Company has sent an individual communication vide letter dated May 15, 2024 through registered post on May 16, 2024 to those shareholders whose shares are liable to be transferred to the IEPF during FY 2024-25 at their registered address available with the Company, requesting them to claim such unpaid/unclaimed dividend(s) **on or before August 19, 2024 by submitting requisite documents on or before August 9, 2024.** Further, in terms of Rule 6(3) of the said Rules, the statement containing the details of name, folio no./demat account no., no. of shares due for transfer along with unpaid/unclaimed dividend amount is made available at investor relations section on the website of the Company https://hil.in/wp-content/uploads/2024/05/Final-Dividend-2016-17-due-to-be-transferred-to-IEPF.pdf for information and necessary action by the shareholders.
In this regard, we request the concerned shareholders to claim such unpaid/unclaimed dividend(s), by making an application immediately to the Company or Registrar and Share Transfer Agent - Venture Capital and Corporate Investments Pvt. Ltd., "AURUM", 4th & 5th Floors, Plot No.57, Jayabheri Enclave Phase - II, Gachibowli, Hyderabad - 500032, Tel: 040 - 23818475/35164940 email: investor.relations@vccipl.com ("RTA" or "Registrar") atleast 10 days prior to the due date of August 19, 2024, i.e., on or before August 9, 2024. If no valid claim is received on or before due date, the Company will be compelled to transfer such unclaimed final dividend amount for the FY 2016-17 to the IEPF and consequently transfer the underlying shares held by the concerned shareholders to IEPF, without any further notice, by following the due process as provided in the IEPF Rules. Shareholders please note that subsequent to such transfer of the relevant shares to IEPF, all future benefits which may accrue thereunder, including future dividends, if any, will be credited to the IEPF.
Further, the shareholders may kindly note that after the above referred transfer is made, refunds from the IEPF can be claimed only by complying with the provisions of Rule 7 of the IEPF Rules i.e. by submitting an online application in a prescribed web Form IEPF-5 available on the website: http://www.iepf.gov.in/IEPF/corporates.html and sending a physical copy of the same to the Nodal Officer of the Company at Registered/Corporate Office along with requisite documents enumerated in Web Form IEPF- 5.
The shareholders may further note that the details of unclaimed dividends and shares of the concerned shareholder(s) uploaded by the Company on its website www.hil.in shall be treated as adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF pursuant to the Rules. Please note that post transfer of unpaid and unclaimed dividend amount and shares to IEPF, no claim shall lie against the Company except claiming back such unpaid/ unclaimed dividends along with the shares in a manner as prescribed under the IEPF Rules.
This notice is made available on the Company's website www.hil.in and on the website of stock exchanges www.bseindia.com and www.nseindia.com.

For HIL Limited
Sd/-
Nidhi Bisaria
Company Secretary & Nodal Officer

Date: May 16, 2024
Place: New Delhi
